

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1424  
ANSWERED ON:04.03.2011  
QUALITY OF BOTTLED WATER  
Rajaram Shri Wakchaure Bhausahab

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has appointed any regulatory body for ensuring quality of bottle water;
- (b) if so, the details thereof;
- (c) whether the Government has received complaints regarding bottling and marketing of contaminated water by certain companies;
- (d) if so, the details thereof during the last three years and the current year, Statewise/ UT-wise; and
- (e) the action taken by the Government thereon?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (e): The Standards of packaged drinking water and mineral water have been prescribed under the Prevention of Food Adulteration Rules (PFA), 1955. To regulate the quality of packaged drinking water and mineral water, there is a mandatory provision that no person shall manufacture, sell or exhibit for sale mineral water except under Bureau of Indian Standards (BIS) Certification mark. Accordingly, companies obtain license from BIS for manufacturing and selling packaged drinking water and mineral water under BIS Certification mark.

The implementation of the PFA Act & Rules is carried out by the State/ UT Governments who take action in case of any violation of the PFA Rules, 1955. No data is maintained centrally.

In compliance with the orders of the Hon'ble High Court of Delhi a task force has been constituted to check all local units manufacturing and selling packaged drinking water without licence and BIS Certification Mark. The teams of Government of NCT Delhi have conducted raids and five illegal units manufacturing packaged drinking water without BIS certification have been sealed under section 133Cr.PC.